

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
08-02-2022 AT 10:30 A.M. THROUGH VIDEO CONFERENCE.

CP(IB) No.411/9/HDB/2020
U/s 9 of IBC, 2016

IN THE MATTER OF:

Aditya Associates

...Operational Creditor

Vs

Neospace Tele Technologies Pvt Ltd

...Corporate Debtor

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. VEERA BRAHMA RAO AREKAPUDI, HON'BLE MEMBER (TECHNICAL)**

O R D E R

Learned Counsel Mr. M. Viswaraj for Operational Creditor appeared via video conference. Once again no representation for Corporate Debtor.

Despite direction of the tribunal to file a memo reporting settlement, memo has not yet been filed stating that the concerned official is admitted into hospital and the tribunal may record the oral statement of the Learned Counsel that the matter has been settled. In the light of the submissions, matter is disposed of directing the Learned Counsel to file a memo to that effect by e-filing today.

Accordingly, we dismiss the CP(B) No.411/9/HDB/2020 as withdrawn.

Sd/-

MEMBER (T)

Srinivas

Sd/-

MEMBER (J)